

MR. SPEAKER : I think, the Prime Minister will come out with some statement. . . (*Interruptions*)

12.41 hrs.

श्री मधु लिमये (मुंगेर) : आप ही कीजिये, मिनिस्टर की क्या जरूरत है ? सदन आप के साथ है ।

#### RE. ADJOURNMENT OF HARYANA ASSEMBLY

DR. RAM SUBHAG SINGH (Buxar) : It is a serious matter which ought to be taken not of.

MR. SPEAKER : As far as the adjournment motion on Haryana is concernment, I have again examined it and I am sorry I am unable to revise the decision I have taken yesterday morning. I would also like my hon. friends, Shri Nath Pai and Shri Atal Bihari Vajpayee to see me in my chamber sometime in the evening convenient to them. I want to discuss some thing more. But I do not mind adjourning some time for discussion tomorrow evening. But I have to make a request to you that in the discussion you should avoid making any reference to the competence of the Haryana Legislative Assembly to take any decision because they are in their own sphere, they are in their own jurisdiction and they are independent and we can not simply discuss the decision taken by them.

MR. SPEAKER : There is no doubt about it. That is why I am making a reference to it.

But I want that the Minister also should say something.

श्री रवि राय (पुरी) : मिनिस्टर सदन की तरफ से नहीं कह पायेगा । आप सदन की तरफ से वक्तव्य दीजिए ।

SHRI ATAL BIHARI VAJPAYEE (Balrampur) But we have to narrate the facts.

श्री मधु लिमये : आप आज लंच के बाद इस बारे में एक रिटन स्टेटमेंट दीजिए ।

MR. SPEAKER : I will examine it, If I can do it, I will certainly do it.

MR. SPEAKER : At the same time I cannot allow you to question the ruling of the Speaker. I have again gone into the ruling of the Speaker. Circumstances could not be anything else. I re-examined the whole thing. It will be setting a very bad convention if we.....

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : You may ask the Prime Minister.

SHRI NATH PAI (Rajapur) : The Minister does not speak for the whole House whereas you can speak for the whole House. He speaks for his Party.

SHRI NATH PAI (Rajapur) : Sir, proroguing and adjourning are totally different. I do not want to interrupt you, Sir, but a wrong impression is being created. Vajpayee referred to the adjournment made by the Speaker. But all our submissions are based on the prorogation by the Governor which invites the right of this House.

SHRI M. L. SONDHI ; India's reactions should be known. Some sort of immediate reaction should be known. If we are a living democracy' we must react, Sir.

MR. SPEAKER : About prorogation also. . . .

MR. SPEAKER : I want to know the reaction of this side also.

SHRI NATH PAI : The Speaker does not prorogue the House.

MR. SPEAKER : But because the Chief Minister advised so, the Governor

[Mr. Speaker]

12.45 hrs.

did it. There has been never an occasion even in the matter of prorogation when the Governor receives instructions from the Centre. If they do it, this House will be objecting to it. I also would request you to make no reference to the capacity of the Assembly to take its decision and also not to question the ruling and conduct of the Speaker. Beyond that. . . .

**SHRI KANWAR LAL GUPTA** (Delhi Sadar): What is beyond that? I want to know.

**MR. SPEAKER**: Beyond that you can speak about the factual position and the constitutional aspects.

**श्री रणधीर सिंह (रोहतक)**: स्वाहमस्वाह एक अच्छी स्टेट को बदनाम करने की कोशिश की जा रही है। स्पीकर या गवर्नर की कौनसी बात गलत है? मैं इस डिस्कशन के खिलाफ प्रोटेस्ट करता हूँ। मेरी स्टेट के अन्दरूनी मामलात में क्यों दखल दिया जा रहा है? मैं बंगाल, मैसूर और गुजरात के बारे में मोशन दूंगा। मैं कल ही दूंगा। इससे मेरे लिए रास्ता खुल गया है कि मैं गुजरात, मैसूर और बंगाल के बारे में मोशन का नोटिस दूँ।

**MR. SPEAKER**: Tomorrow evening you can have a discussion on the constitutional aspect other than....

**श्री रणधीर सिंह**: मेरी स्पीच तो तैयार है, लेकिन यह एक गलत प्रिसिडेंट है।

**SHRI GAJRAJ SINGH RAO** (Mahendragarh): Sir, I request that I may be allowed to ask under what provisions of the rules of business, consistent with the Constitution is this discussion being allowed.

**MR. SPEAKER**: Papers to be laid on the Table.

## PAPERS LAID ON THE TABLE

### Government Review and Annual Report of Hindustan Steelworks Construction Limited

THE MINISTER OF STATE IN THE  
MINISTRY OF STEEL AND HEAVY  
ENGINEERING (SHRI K. C. PANT):  
I beg to lay on the Table a copy each of  
the following papers (Hindi and English  
versions) under sub-section (1) of section  
619A of the Companies Act, 1956 :-

- (1) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta for the year 1968-69.
- (2) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2674/70]

12.45½ hrs.

## PUBLIC ACCOUNTS COMMITTEE

### Eighty-fifth and Eighty-ninth Reports

**श्री अटल बिहारी वाजपेयी (बलरामपुर)**: मैं लोक लेखा समिति के निम्नलिखित प्रतिवेदनों को प्रस्तुत करता हूँ:

- (1) विनियोग लेखे (डाक और तार) 1966-67 तथा लेखा-परीक्षा प्रतिवेदन (डाक और तार) 1968 पर उनके 40वें प्रतिवेदन में की गई सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में 85वां प्रतिवेदन।